

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 14/MP/2021**

Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 and Regulation 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 of this Commission for adjudication of the dispute with the Respondent regarding payment of tariff considering the period from 16.12.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement dated 27.11.2013 read with Addendum No.1 dated 20.12.2013 and for extension for Expiry Date under the Power Purchase Agreement.

Date of Hearing : 18.10.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Dhariwal Infrastructure Limited (DIL)

Respondent : Tamil Nadu Generation and Distribution Corp. Ltd.

Parties Present : Shri Sanjay Sen, Sr. Advocate, DIL  
Ms. Meha Chandra, Advocate, DIL  
Ms. Aparna Tiwari, Advocate, DIL  
MS. Ruth Elwin, Advocate, DIL  
Shri Aveek Chatterjee, DIL  
Shri Shamid Das, DIL  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Shri Rahul Ranjan, Advocate, TANGEDCO

**Record of Proceedings**

Due to paucity of time, the matter could not be taken up and accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on 3.11.2022.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

